

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 8/59/2015  
CA NO.

CORAM:

PRESENT: SH. R.VARDARAJAN  
Hon'ble Member (J)

SH.S.K.MOHAPATRA  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016**

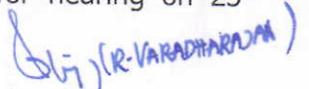
NAME OF THE COMPANY: Ms. Adesh Kaur  
Vs.  
M/s. Eicher Motors Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.M.SUNDARAM	Advocate	Petitioner	
2.	SAHIL KHANNA	Advocate	Respondent No.3	
3.	ASHESH VIRMANI	Advocate		
4.	Anoop Dawar	Advocate	Respondent No.1	
5.	Joel	Advocate		

**ORDER**

Both the parties are present, Respondent No. 1 states that an application has been filed in the matter with respect to maintainability of the petition. Counsel for R-3 represents that an application has been filed about its exclusion from the array of parties. However, perusal of the previous order shows that the matter has been fixed for final hearing by the Principal bench. In view of the circumstances, List the Main CP alongwith all the CAs for hearing on 23<sup>rd</sup> September .

  
(R. VARDHARAJAN)  
MEMBER (J)

  
(S.K. MOHAPATRA)  
MEMBER (T)